

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM - 'E'

Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/DR-HCIND/ **109**

Indore, Dated 05th January, 2013

From:

The Deputy Registrar/
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Shri Neeraj Kumar Nigam,
612, Sudama Nagar,
District – Indore.

Please refer to your application dated 05/01/2013, registered at our I.D. No. 36/2012-13, addressed to the undersigned regarding supply of copy of Exhibit D-1 submitted in the record of Second Appeal No.211/2008 of this Court and the same is enclosed as below for reference under Rule 3 of the High Court of M.P. (Right to Information) Rules 2006 as upon being satisfied, the requested information does not appear to fall in one or more of the categories listed in section 8 & 9 of the Right to Information Act 2005:-

1.	Copy of the Exhibit D-1 [register for the year 1983-84 showing the entry of serial no.156-A for Samvid Nagar (Kanadiya Road), Indore, H.No.20/4 – attested as true copy by Tehsildar Nazool, Indore] presented by the Civil Judge Class-2, Indore through the Memo No.34 dated 26/09/2008 of D&S Judge, Indore, in Second Appeal No.211/2008 (<i>Pannalal V/s District Collector, Indore</i>) of this Court. (Total 1 big sheet)
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Encl: As above.


(A.V. MANDLOI)
DY.REGISTRAR

STATE PUBLIC INFORMATION OFFICER
HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

(O/C)